

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 114
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd. Applicant/petitioner
v.
M/s. S.L. Consumer Products Ltd. Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 11.08.2021

Coram:

SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Mr. Abhishek Anand Adv. & Mohak Sharma Adv.
for RP
For the Respondent: Ms. Hemlata kharayat for Union Bank of India
Mr. Krishnendu Dutta, Sr. Adv. with Arjun Mahajan,
Davesh Bhatia, Eesha Bakshi Advocate, Advs. for CD

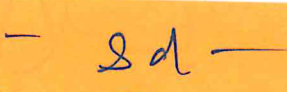
ORDER

IA No. 3431/2020

This is an application filed by the erstwhile directors of the Corporate Debtor, which is stated to be an MSME, seeking to have the RP reconsider their plan and also to reconstitute CoC for taking the call on the issue. In view of above, we hereby direct for reconstituting CoC and to consider the plan submitted by the erstwhile directors of the Corporate Debtor on merits.

List the matter for further consideration on 21.09.2021.


(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)